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CUSTOMS. EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
CUSTOMS APPEAL BRANCH

Appeal No. C/129 /2008,226 /2008 - CU[DB]

Date 07/10/2008

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
SH. PRAVEEN CHUGH, PROP
S/O MEHER CHAND, R/O HOUSE NO. 1131, SECTOR-69,
MOHALI, PUNJAB
SH. PRAVEEN CHUGH, PROP

Appellant

C.C. NEW DELHI (IMPORT & GENERAL)

Vs
Respondent

I am directed to transmit herewith a certified copy of Final order No. C/354-355/08 CU[DB] dated 23.9.08
passed by the Tribunal under Section 129, (B) of the Customs Act, 1962 & Financial Act 1994 relating to Service Tax


Assistant Registrar
(Customs Appeal Branch)

Copy to :

1. Respondent

C.C. NEW DELHI (IMPORT & GENERAL)

NEW CUSTOM HOUSE, NEAR I.G.I. AIRPORT, NEW DELHI 110037.

2. Adv. / Consult

MR. AKSHAY ANAND

CHAMBER NO. 190, PATIALA HOUSE COURT, NEW DELHI

3 S.D.R

4 J.C.D.R.

5 Bar association. CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P. Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70 (Old No. 88), Thvagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kuni, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd. 407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-1

15 Office Copy

16 Guard file


Assistant Registrar
(Customs Appeal Branch)

SH. I.K. KAUL,

R/O D-60, 1ST FLOOR, GANESH NAGAR, PANDAV NAGAR COMPLEX, DELHI-110092.

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. I**

Customs Appeal Nos. 129 & 226 /2008

[Arising out of Order-in-Original No. HKM/ACE/32/2006 dated 29.12.2006
passed by Commissioner of Customs, New Delhi]

For approval and signature:

Hon'ble Mr. Justice S.N. Jha, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

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1. Whether Press Reporters may be allowed to see :
the Order for publication as per Rule 27 of the
CESTAT (Procedure) Rules, 1982?
 2. Whether it should be released under Rule 27 :
of the CESTAT (Procedure) Rules, 1982 for
publication in any authoritative report or not?
 3. Whether Their Lordships wish to see the fair :
copy of the Order?
 4. Whether Order is to be circulated to the :
Departmental authorities?
-

Praveen Chugh
M/s. I.K. Kaul

Appellant

Vs.

Commissioner of Customs
New Delhi

Respondent

Appearance:

Mr. Deepak Kumar, Advocate for the Appellant
Mr. Fateh Singh, DR for the Respondent

CORAM:

Hon'ble Mr. Justice S.N. Jha, President

Hon'ble Mr. M. Veeraiyan, Member (Technical)

Date of Hearing : 23.9.2008

Final ORDER NO. C/354 4355/08

Per Justice S.N. Jha (for the Bench):

These two appeals are listed today for reporting compliance of order dated 10.7.08. Learned advocate for the appellant states that copy of the order has not been supplied to the appellant and therefore it has not been possible to comply with the order. The order was passed in presence of the appellants and they were directed to deposit the balance amount of duty as per the order, and to report compliance today. It appears that the appellants are not interested in pursuing the appeals, which are dismissed for non-compliance. They may, however apply for restoration after depositing the amounts, if so advised.

(Dictated & pronounced in the open Court)

(Justice S.N. Jha)
President

(M. Veeraiyan)
Member(Technical)